Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 30th of July, 2020

NOTIFICATION

In pursuance of sub-clause (ii) of clause (a) of sub-section (I) of section 138 of the Income-tax Act, 1961, the Central Government hereby specifies Director General / Secretary, Competition Commission of India for the purpose of said clause.

2. It is clarified that income-tax authority, as specified in Notification No. S.O No. 731(E) dated 28.07.2000, shall-
   (i) furnish only relevant and precise information after forming an opinion that furnishing of such information is necessary so as to enable the above notified authority to perform its functions under the law being administered by it; and
   (ii) convey to the authority being specified vide this notification to maintain absolute confidentiality in respect of information being furnished.

(Rajarajeswari R.)
Under Secretary to the Government of India

Notification No. S7/2020
(F. No. 225/98/2019-ITA-II)

To
The Manager,
Government of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. PPS to FM/Dir(FMO)/OSD to MoS(R)/PPS to RS/PPS to Chairman, CBDT and all Members, CBDT.
2. The Chairperson/Director General/Secretary, Competition Commission of India
4. All Pr. CCsIT/DGsIT for kind information.
5. ITCC, CBDT (4 copies)
6. O/o Pr. DGIT (Systems), New Delhi, for placing on the website: incometaxindia.gov.in.
7. Guard File.

(Rajarajeswari R.)
Under Secretary to the Government of India